

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 115/TT/2014**

Subject : Determination of transmission tariff of (A) 765kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad Sub-station and (B) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad Sub-station under "System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh (IPP-E)" in Western Region for 2014-19 tariff block.

Date of Hearing : 6.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 7 others

Parties present: Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subash C Taneja, PGCIL  
Shri S. K. Venkatasan, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri A. M. Pavgi, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri Piyush Awasthi, PGCIL  
Shri Mayank Sharma, Advocate, PSPCL  
Shri Gaurav Gupta, Advocate, PSPCL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff of (A) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-I to be charged as Bus Reactor at Aurangabad Sub-station and (B) 765 kV, 240 MVAR Switchable Line Reactor of 765 kV D/C Aurangabad-Padghe Line Ckt-II to be charged as Bus Reactor at Aurangabad Sub-station under "System Strengthening in North/West part of WR for IPP Projects in Chhattisgarh (IPP-E)" in Western Region for 2014-19 tariff period.



- b) The instant assets were scheduled to be commissioned on 27.8.2014 and Asset 1 and Asset 2 were commissioned on 2.8.2014 and 7.8.2014 respectively. There is no time over-run.
- c) Additional RoE of 0.5% is claimed as the assets have been commissioned within the timeline specified in the 2014 Tariff Regulations.

2. The Commission directed the petitioner to submit a certificate from RPC/NRPC clearly stating that the instant assets are commissioned within the timeline specified in the 2014 Tariff Regulations and that they have been put to effective use and are benefitting the system operation in the regional/national grid as provided in Regulation 24(2) of the 2014 Tariff Regulations.

3. The Commission directed the petitioner to submit all the information sought vide letter dated 26.5.2015 and the IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets on affidavit with an advance copy to the beneficiaries by 14.4.2016.

4. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

